

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based video conferencing platform)**

**ITEM No.05
C.P. (IB) No.56/BB/2024**

IN THE MATTER OF:

Canara Bank	...	Petitioner
Vs.		
M/s. Cadryche Automation and Officer Solutions Private Limited	...	Respondent

Order under Section 7 of IBC, 2016

Order delivered on 23.07.2024

CORAM:

**JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner	:	Shri Hemanth Rao
For the Respondent	:	Shri Atul Madhavan

ORDER

1. Heard the Learned Counsel for the Petitioner and Respondent.
2. The Respondent Counsel has filed the objections vide Dy.No.3676 dated 25.06.2024 and the same is taken on record.
3. The Petitioner Counsel seeks time to file rejoinder. One week time is granted to the Petitioner to file rejoinder by serving the copy on the otherside. List the case on **26.08.2024**.

**Sd/-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

**Sd/-
(T.KRISHNAVALLI)
MEMBER (JUDICIAL)**